

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VIZAG AGRIPORT PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	VIZAG AGRIPORT PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	11 <sup>th</sup> December 2012
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	U74900MH2012PTC229472
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 2, Ground Floor, Rukmani Niwas Subhash Lane, near HDFC Bank, Daftary Road, Primal Nagar, Malad East Mumbai- 400097, Maharashtra
6.	Insolvency Commencement date in respect of corporate debtor	11 <sup>th</sup> February 2025
7.	Estimated Date of closure of insolvency resolution process	10 <sup>th</sup> August 2025
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	<b>ANSHUL PATHANIA</b> <b>IBBI/IPA-001/IP-P01529/2019-2020/12461</b>  <b>AFA Valid upto: 31<sup>st</sup> December 2025</b>
9.	Address and Email of the Interim Resolution Professional as registered with the Board	901, Sunset Heights, Hatiskar Marg, Prabhadevi, Mumbai – 400 025 E-mail: anshul.pathania@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	901, Sunset Heights, Hatiskar Marg, Prabhadevi, Mumbai – 400 025  Email : cirpvapl@gmail.com
11.	Last Date of Submission of Claims	<b>25<sup>th</sup> February 2025</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: -	(a) eWeb Link: - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable

**Notice is hereby given** that the National Company Law Tribunal, Mumbai Bench, Mumbai has ordered the commencement of a Corporate Insolvency Resolution Process against **VIZAG AGRIPORT PRIVATE LIMITED**.

The creditors of **VIZAG AGRIPORT PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **25<sup>th</sup> February 2025** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

**Submission of false or misleading proof of claims shall attract penalties.**



**ANSHUL PATHANIA**  
**Interim Resolution Professional for VIZAG AGRIPORT PRIVATE LIMITED**  
**IBBI Reg. No. : IBBI/PA-001/IP-P01529/2019-2020/12461**

**Place: Mumbai**

**Date: 13<sup>th</sup> February 2025**